

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 107, 125, 126, 123, 124 & 135 of 2013

Dated : 10th November, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Appeal No. 107 of 2013 &
IA no. 276 of 2013**

**The Tata Power Co. Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory
Commission & Ors. Respondent(s)**

Counsel for the Appellant (s) : Mr. Ramji Srinivasan, Sr. Adv.
Ms. Perna Priyadarshini
Mr. Vishal Anand
MR. Akshat Jain
Ms. Sara Sundaram

Counsel for the Respondent(s) : Mr. Hasan Murtaza for R-2
Mr. Buddy A. Ranganadhan
Mr. Raunak Jain for R.1

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Appeal No. 125 of 2013

**Indian Hotel & Restaurant Assn. & Anr. ... Appellant(s)
Versus
Maharashtra State Electricity Regulatory
Commission & Ors. Respondent(s)**

Counsel for the Appellant (s) : Ms. Shikha Ohri

Counsel for the Respondent(s) : Mr. Hasan Murtaza for R-2
Ms. Perna Priyadarshini for
TATA POWER
Mr. Buddy A. Ranganadhan
Mr. Raunak Jain for R.1

Appeal No. 126 of 2013

**Bharti Airtel Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory
Commission & Ors. Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Hasan Murtaza for R-2
Ms. Perna Priyadarshini for
TATA POWER
Mr. Buddy A. Ranganadhan
Mr. Raunak Jain for R.1

Appeal No. 123 of 2013

**Shopping Centers Association of
India (SCAI) Ltd. Appellant(s)**
Versus
**Maharashtra State Electricity Regulatory
Commission & Ors. Respondent(s)**

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Mr. Shikhil Suri
Mr. Ankit Gupta

Counsel for the Respondent(s) : Mr. Hasan Murtaza for R-2
Ms. Perna Priyadarshini for
TATA POWER
Mr. Buddy A. Ranganadhan
Mr. Raunak Jain for R.1

Appeal No. 124 of 2013

Retailers Association of India Appellant(s)
Versus
**Maharashtra State Electricity Regulatory
Commission & Ors. Respondent(s)**

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Mr. Shikhil Suri
Mr. Ankit Gupta

Counsel for the Respondent(s) : Mr. Hasan Murtaza for R-2
Ms. Perna Priyadarshini for
TATA POWER
Mr. Buddy A. Ranganadhan
Mr. Raunak Jain for R.1

Appeal No. 135 of 2013 & IA 200 of 2013

MIDC Moral Industries Association Appellant(s)
Versus
**Maharashtra Electricity Regulatory
Commission & Ors. Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Mandakini Ghosh

Counsel for the Respondent(s) : Mr. Hasan Murtaza for R-2
Ms. Prerna Priyadarshini for
TATA POWER
Mr. Buddy A. Ranganadhan
Mr. Raunak Jain for R.1

ORDER

We have heard the learned Senior Counsel for both the parties. All the parties have filed their respective Written Submissions except the Appellant. Accordingly, the Appellant is directed to file his Written Submissions within two days after serving copy on the other side.

Judgment is Reserved.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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